

ITEM NO.11

COURT NO.3

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
14424-14426/2015

(Arising out of impugned final judgment and order dated 11/09/2014 in CEA No. 23/2012,11/09/2014 in CEA No. 2/2013,11/09/2014 in CEA No. 3/2013 passed by the High Court Of Karnataka At Bangalore)

M/S RAMCHANDRA REXINES (P) LTD AND ORS Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE BANGALORE-1 Respondent(s)

Date : 10/08/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Vijaykumar Paradeshi, Adv.  
Mr. Sharan Thakur, Adv.  
Dr. Sushil Balwada, Adv.

For Respondent(s) Mr. N. K. Kaul, ASG  
Ms. Kiran Bharadwaj, Adv.  
Ms. Gunwant Dara, Adv.  
For Mr. B. K. Prasad, Adv.

UPON hearing counsel the Court made the following  
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment for filing additional documents, list on 28.08.2015.

Additional documents be filed within two weeks.

(Jayant Kumar Arora)  
Sr. P.A.

(Sneh Bala Mehra)  
Assistant Registrar